Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Vanijya Bhawan

Notification No. 48 /2015-2020 New Delhi, Dated: 08 December, 2022

Subject: Amendment in Import Policy Condition for de-notifying MMTC as a STE for import of Copra under Chapter 12 of ITC (HS), 2022, Schedule-I (Import Policy).

**S.O.** (E): In exercise of powers conferred by Section 3 and 5 of Foreign Trade (Development & Regulation) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government, hereby amends the Policy Condition of HS Code 12030000 under Chapter 12 of ITC (HS), 2022, Schedule-I (Import Policy), as under:

Exim Code	Item Description	Policy	Existing Policy Condition	Revised Policy Condition
12030000		Trading Enterprise	Import allowed through MMTC subject to Para 2.20 of Foreign Trade Policy.	NAFED subject to Para

## 2. Effect of this Notification:

MMTC has been de-notified as a STE. Henceforth, import of Copra under HS Code 12030000 shall be allowed through **NAFED**.

This issues with the approval of Minister of Commerce & Industry.

(Santosh Kumar Sarangi) Director General of Foreign Trade

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